

① Mr. P. K. Padhi

CAT / 1 / 11

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./B.A.No. 7591996

Saranan Choudhary (or)Applicant (s)

Versus

Union of IndiaRespondent (s)

Sr. No	Date	Order with Signature
	<u>14.10</u> <u>96</u>	<p style="text-align: center;">REGISTER</p> <p style="text-align: center;"><u>[Signature]</u> Registrar</p> <p>1. 15.10.96 Heard Shri P.K. Padhi, learned Counsel for the applicants. The prayer in this petition is to declare that the applicants are entitled to get the benefits of the entire service commencing from the date of initial engagement as RTP postal Assistants for the purpose of annual increments, Bonus and other emoluments and direct the Respondents to fix the pay of the applicants at the minimum pay scale of Postal Assistant with effect from the date of initial engagements and to re-fix the pay of the applicants accordingly. For this purpose, the applicants have annexed Annexure-8 which is the judgment of the Central Administrative Tribunal, Ernakulam Bench. The Central Administrative Tribunal, Ernakulam Bench has held that the applicants are entitled to the same</p>

1. P.O. for Rs 50/-
f. 12.

Fee Regn Pl.

[Signature]

14.10.96

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SO (9)


Registrar
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Fr Admn. Pl.

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14.10.96

Bench

Serial No. of Order	Date of Order	Order with Signature
		<p>pay and allowances as are applicable to regular employees for the period they had worked as RTP short duty Telegraphists/Telegraph Assistants and all other consequential benefits legally due to them in accordance with law. There is also a judgment of the Chandigarh Bench of the CAT on the subject. Applicants have made several representations to the Senior Superintendent of post Offices who is impleaded as Respondent No.4 but the same have not been disposed of as yet. Applicants are directed to make a fresh representation individually before the Respondent No.2, Chief Postmaster General, Orissa Circle, Bhubaneswar, who is competent authority, within a period of two weeks from today and the said Respondent No.2 shall dispose of the same within a period of eight weeks from the date of receipt of the representation. The representations shall be disposed of with a reasoned and speaking order. Mr. Ashok Mohanty, Senior Standing Counsel is present and is heard in the matter.</p> <p>Thus, the Original Application is disposed of.</p> <p> Member (Admn.)</p>